



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक २९ (३)]

मंगळवार, जुलै २३, २०१९/श्रावण १, शके १९४१

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असाधारण क्रमांक ६७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Increase of Land Revenue and Special Assessment (Amendment) Act, 2019 (Mah. Act No. XX of 2019), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XX OF 2019.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 23rd July 2019).

An Act further to amend the Maharashtra Increase of Land Revenue and Special Assessment Act, 1974.

Mah. XX of 1974. WHEREAS it is expedient further to amend the Maharashtra Increase of Land Revenue and Special Assessment Act, 1974, for the purposes hereinafter appearing ; it is hereby enacted in the Seventieth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Increase of Land Revenue and Special Assessment (Amendment) Act, 2019. Short title.

Insertion of
section 12A
in Mah. XX
of 1974.

2. After section 12 of the Maharashtra Increase of Land Revenue and Special Assessment Act, 1974 (hereinafter referred to as “ the principal Act ”), the following section shall be inserted, namely :—

Mah.
XX of
1974.

Act not to
apply to
certain land.

“ **12A.** Nothing in this Act, shall apply to the land leased or held by the Maharashtra Housing and Area Development Authority established under the Maharashtra Housing and Area Development Act, 1976 or the City and Industrial Development Corporation declared as New Town Development Authority under the Maharashtra Regional and Town Planning Act, 1966. ” .

Mah.
XXVIII
of 1977.

Mah.
XXXVII
of 1966.

Power to
remove
difficulty.

3. (1) If any difficulty arises in giving effect to the provisions of the principal Act, as amended by this Act, the State Government may, as occasion arises, by an order published in the *Official Gazette*, do anything not inconsistent with the provisions of the principal Act, as amended by this Act, which appears to it to be necessary or expedient for the purpose of removing the difficulty :

Provided that, no such order shall be made after the expiry of a period of two years from the date of commencement of this Act.

(2) Every order made under sub-section (1) shall be laid, as soon as may be, after it is made, before each House of the State Legislature.